



# GAUHATI HIGH COURT BAR ASSOCIATION

## GAUHATI HIGH COURT

GUWAHATI - 781001, ASSAM

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**Resolution of the Extra-ordinary General Body Meeting of Gauhati High Court Bar Association: Gauhati: Assam, held on 03.09.2019(Tuesday) at 1.15 PM.**



That as per the Application dated 02.09.2019 given by the members of the Gauhati High Court Bar Association to discuss the resolution of the Collegium of the Supreme Court of India dated 28.08.2019 recommending transfer of Mr. Justice Ujjal Bhuyan, Judge, Gauhati High Court, to Bombay High Court, the Extra-ordinary General Body Meeting of the Gauhati High Court Bar Association was convened on 03.09.2019(Tuesday) at 1.15 PM in the High Court Bar Association Hall presided over by Shri Surendra Nath Sarma, the President of the High Court Bar Association.

The learned members of the High Court Bar Association discussed about the resolution of the collegium of the Supreme Court of India dated 28.08.2019 transferring Mr. Justice Ujjal Bhuyan, Judge, Gauhati High Court to the Bombay High Court, in the interest of better administration of justice.

There was unanimity among the members of the Bar that the transfer of Mr. Justice Bhuyan from Gauhati High Court to the Bombay High Court instead of serving the cause of better administration of justice, would adversely affect the administration of justice in the Gauhati High Court. Learned members of the Bar were of the opinion that Justice Bhuyan, who in the Gauhati High Court at present is the 3<sup>rd</sup> senior most Judge and in that capacity also member

Secretary General  
Gauhati High Court Bar Association

PRESIDENT  
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of the various committees, has been playing a significant role in improving the administration of justice in the Gauhati High Court both on judicial and administrative side and such a role evidently Justice Bhuyan cannot play in the Bombay High Court when on transfer, he will be apparently at serial No.15 of the Seniority List of Judges.

The learned members of the Bar also noted the exemplary manner in which Justice Bhuyan has been discharging his judicial work as the Judge of the Gauhati High Court. Therefore, the members of the Bar unanimously are of the view that transfer of Justice Bhuyan at this stage from the Gauhati High Court will not serve the cause of better administration of justice in the Gauhati High Court.

After detailed discussion by the learned members of the Bar Association, the following resolutions are passed by the General Body:

- (i) The Government of India may be pleased to return the recommendation of the Collegium of the Supreme Court of India dated 28.08.2019 transferring Mr. Justice Ujjal Bhuyan, Judge, Gauhati High Court to the Bombay High Court for reconsideration.
- (ii) In the meantime a delegation of the High Court Bar Association will meet Hon'ble Minister of Law & Justice, Government of India, New Delhi and other higher Authorities at New Delhi for a discussion on the issue and convey the result of such discussion in the next Extraordinary General Meeting.

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Copy of the Resolution be communicated to His Excellency, the President of India; the Hon'ble Prime Minister of India; the Hon'ble Chief Justice of India; the Hon'ble Minister of Law & Justice, Government of India; the Hon'ble Chief Minister of Assam.

On the above discussion the meeting is adjourned, with thanks to the Chair.

  
(Jiten Payeng) 3/9/19

Secretary General, GHCBA  
Secretary General  
Gauhati High Court Bar Association  
Guwahati

  
03/09/2019  
(Surendra Nath Sarma)

President, GHCBA  
PRESIDENT  
GAUHATI HIGH COURT BAR ASSOCIATION  
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